# CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

# Civil Contempt Application No. 97 of 2006 in Original Application No. 1302 of 1998

Monday, this the **10**<sup>th</sup> day of **March**, 2008

# Hon'ble Mr. A.K. Gaur, Member (J) Hon'ble Mr. K.S. Menon, Member (A)

- 1. Dr. V.K. Misra, aged about 70 years, S/o Late Amar Nath Misra, R/o 44, Ramanand Nagar, Bhardwaj Puram, Allahabad.
- 2. D.N. Ram, aged about 69 years, S/o Late B.R. Maurya, R/o 435/248, Baghambari Housing Scheme, Kidwai Nagar, Allahpur, Allahabad.
- 3. T.R. Gupta, aged about 69 years, S/o Late Manohar Ram Gupta, R/o 637/23/47/10, Matiara Road, Allahpur, Allahabad.

#### **Applicants**

## By Advocate Sri H.S. Srivastava

## **Versus**

- 1. Sri Jnan Prakash, Controller General of Defence Accounts, West Block-V, R.K. Puram, New Delhi.
- 2. Sri Tarapad Mandal, Principal Controller of Defence Accounts (Pensions), Draupadi Ghat, Allahabad.
- 3. Sri D.K. Sharma, Controller of Defence Accounts (PD), Belvedre Complex, Meerut Cantt.

### Respondents

#### By Advocate Sri Anil Kumar Dwivedi

### ORDER

### By Hon'ble Mr. A.K. Gaur, J.M.

Sri H.S. Srivastava, counsel for the applicant is not present even in the revised call. Sri Anil Kumar Dwivedi for the respondents. As it is a contempt matter, we take up the matter in the revised call. It is settled principle of law that contempt is between the Court and the contemnor. It is stated by Counsel for the respondents that the Order passed by this Tribunal has been stayed by the Hon'ble High Court and the stay granted by the

Hon'ble High Court was further extended by the Order dated 13.12.2007. Copy of the order dated 13.12.2007 was supplied to us, which is kept on record. In view of the stay order granted by the Hon'ble High Court, the present contempt petition is rendered infructuous. Accordingly, the contempt petition is dismissed and notices issued to the respondents are discharged.

Member (A)

Member (J)

/M.M/